

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/1395/2024 C.P. (IB)/423(MB)2021

IN THE MATTER OF

AMBER ENTERPRISES INDIA LIMITED

... Petitioner

Vs

ESAPLLING PRIVATE LIMITED

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. ANU JAGMOHAN SINGH,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

IA 1395 of 2024- The prayer in the present IA is for withdrawal of CP. In view of the same, IA is **allowed**. Accordingly, the CP along with all pending IAs, if any, are **disposed of** as **withdrawn**.

Sd/-
ANU JAGMOHAN SINGH
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/